**Details of Offences and Penalties under FSS Act, 2006**

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| **Relevant provision under FSS Act, 2006** | **Offence** | **Persons**  **covered** | **Imprisonment** | **Fine (Rs.)** |
| Section 50 | Selling food not of  Quality demanded by purchaser | Seller | - | Not exceeding Rs 2 Lakhs  **For Petty Manufacturer-** Penalty not exceeding Rs.25,000/- |
| Section 51 | Sub - standard food | Seller, Storage,  Distributor,  Importer |  | May extend upto Rs 5 Lakhs |
| Section 52 | Misbranded food | -do- | - | May extend upto Rs 3 Lakhs |
| Section 53 | Misleading  advertisement | Publisher or  any person  involved in  publishing | - | May extend upto Rs 10 Lakhs |
| Section 54 | Food containing  extraneous  matter | Manufacturer,  Seller, Storage,  Distributor,  Importer | - | May extend upto Rs 1 Lakhs |
| Section 55 | Failure to comply  with  directions of Food Safety Officer | Food business  operator or  importer | - | May extend upto Rs 2 Lakhs |
| Section 56 | Unhygienic or  unsanitary:  Processing; or  Manufacture | Manufacturer  or processor | - | May extend upto Rs 1 Lakhs |
| Section57 | Possessing Food  adulterant | Manufacturer,  Seller, Storage,  Distributor,  Importer | **-** | Injurious to  Health-Not exceeding Rs 10 Lakhs;  Non-injurious to  health-Not exceeding Rs 2 Lakhs |
| Section58 | For contraventions where no specific penalty is provided | Any person contravening | **-** | Fine may extend upto fine of 2 Lakhs |
| Section59 | Punishment for Unsafe food | Manufacturer ,Seller, Storage, Distributor, Importer | **No injury-**Imprisonment may extend upto 6 months  **Non-grievous injury –** Imprisonment may extend upto 1 year;  **Grievous injury-**  Imprisonment may extend upto 6years;  **Death –** Imprisonment for a term not less than 7 years and may expend upto Life imprisonment | May extend up to 1 Lakh.  May extend up to 3 Lakhs  May extend up to 5 Lakhs  Not less than 10 Lakhs |
| Section60 | Interference with seized items | Any person | May extend upto 6 months | May extend upto 2 Lakhs |
| Section61 | Providing false  information | Any person so  directed | May extend upto 3 months | May extend upto 2 Lakhs |
| Section62 | Obstruction or  impersonation of  FSO without  reasonable  excuse | Any person | May extend upto 3 months | May extend upto 1 Lakhs |
| Section 63 | Carrying on  business without  license | Any person or  Food business  operator | May extend upto 6 months | May extend upto 5 Lakhs.  For Petty Manufacturer- Exempted |
| Section64 | Subsequent  offences | Any person  previously convicted of an offense | Twice the  Punishment which might have been imposed on first conviction subject to punishment being maximum provided for same offense.  Licence shall be cancelled | Further  fine on daily basis which may extend up to one lakh Rs. where offence is continuing one. |